

THE SCHEDULE

[ See Rule 18(1) ]

Return of Assets and Liabilities ~~or other commitments~~ as on the 31-3-2003.

1. Name of the Government servant in full (in block letters) KALI KISHORE SHARMA
2. Service to which he belongs JUDICIARY
3. Total length of service up to date
  - (i) in non-Gazetted rank <sup>{ as officer with insurance and bank }</sup> 2 1/2 year
  - (ii) in Gazetted rank 14 years (as on 15-05-2003)
4. Present post held and place of posting Additional Chief Judicial Magistrate-cum. S.J.C. Jodhpur
5. Total annual income from all sources during the ~~calendar~~ financial year immediately preceding the ~~1st January, 2003~~ April, 2003 Rs. 2,05,399/-
6. Declaration;

I hereby declare that return enclosed namely, Forms I to V are complete, true and correct as on 31-3-2003 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule(1) of Rule 18 of the Central Services(Conduct) Rules, 1964.

Date 16/4/2003 Signature [Signature]

NOTE 1-This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

NOTE 2.- If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No.1 the value of his share in such property and where it is not possible to indicate the exact value of such share, it's approximate value. Suitable explanatory notes may be added wherever necessary.

FORM No.1.

Statement of immoveable property ~~as fixed assets~~ as on the 31-3-2003  
(e.g. Lands, House, Shops, Other Buildings, etc.).

Sl. No.	Description of property	Precise location (Name of District Division, Taluk and Village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property.	Extent of interest	If not in own name, state in whose name held and his/her relationship, if any to the government servant.
1	2	3	4	5	6	7
	LIST of immoveable properties as furnished in the last return of assets and liabilities may be read. However, no new immoveable property has been purchased, mortgaged, leased, inherited, gifted in the name of undersigned.					

Date 16/04/2003

Signature [Signature]

NOTE 1-For purpose of Column 9, the term "lease" would mean a lease of immoveable property from year to year or for any terms exceeding one year or reserving a yearly rent. Where, however, the lease of immoveable property is obtained from a person having official dealings with Government Servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

NOTE 2-In Column 10 should be shown-

- (a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;
- (b) Where it has been acquired by lease, the total annual rent thereof also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Date of acquisition	How acquired (Whether by purchase, mortgage, lease, inheritance, gift or otherwise) and name with details of person/persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) Please see Note 1 below	Value of the property (see Note 2 below)	Particulars of sanction of prescribed authority, if any	Total Annual income from the property	REMARKS
8	9	10	11	12	13





FORM No. IV

Statement of Provident Fund and Life Insurance Policy ~~as on the~~ ~~31-3-2003~~ ~~as on the~~ ~~31-3-2003~~  
 as on the 31-3-2003

INSURANCE POLICIES				
SL.No.	Policy No. and date of policy	Name of Insurance company	Suminsured/date of maturity	Amount of annual premium
1	2	3	4	5
1	150027810 dt 1-6-90	LIC Chamba	Rs 5,000 / 15.06.2009	Rs 3,264
2	150178347 dt 25.10.95	LIC NURPUR	Rs 6,000 / 28.10.2019	Rs 1,538
3	150524591 dt 05.07.1997	LIC NURPUR	Rs 1,000 / 27.03.2019	Rs 7,596
4	150569416 dt 07-02.1999	LIC AMB	Rs 1,50,000 / 8.10.2023	Rs 8,692
5	150564968 dt 19.03.1999	LIC AMB	Rs 1,00,000 / 2.10.2017	Rs 6,671
Type of provident Funds/GPF/CPF Account No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing balance, the figures according to the Government servant should also be mentioned in the column)
6	7	8	9	10
GPF - H Just - 2201	Rs 4,01,410 /- dt 31.3.2002	Rs 33,512.00 (as on 31.03.2003)	4,34,922.00	Interest accrued on GPF deposits pertaining to year 2002, 2003 is yet to be computed

Date 16/4/2003

Signature [Signature]

F O R M No. V

Statement of Debts and other Liabilities ~~on~~ ~~of~~ ~~the~~  
~~Applicant~~ as on the 31-3-2003

SL. No.	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	R E M A R K S
1	2	3	4	5	6
1	1,50,000	Govt of H.P (Loan A/c No 7417)	Aug 1995	Purchase of Maruti Car 800 Std (HP-54-0003)	Monthly instalments of Rs 833/ Per month is being paid Since Aug 1995. Through the monthly Salary bill drawn

Date 16/4/2003

Signature 